

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.381**  
TO BE ANSWERED ON THE 19<sup>TH</sup> NOVEMBER, 2019

**SPURIOUS MANURE AND CHEMICAL FERTILIZERS**

381. SHRIMATI KESHARI DEVI PATEL:  
SHRI UDAY PRATAP SINGH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether farmers are bearing heavy losses due to spurious/low quality seeds, spurious insecticides and spurious fertilizers being sold in the market/supplied to them;
- (b) the number of complaints received by the Government in this regard along with the details thereof and the steps taken/ being taken to stop this;
- (c) the number of companies which manufacture spurious seeds, spurious insecticides, spurious fertilizers in Uttar Pradesh along with the details thereof;
- (d) the steps being taken by the Government to compensate the losses of the farmers due to spurious seeds, spurious insecticides and spurious fertilizers; and
- (e) whether the Government has discussed/issued any instructions to the State Governments to improve the quality of the crops and for addressing the said problems, if so, the details thereof and if not, whether the Government is contemplating to take steps in this regard?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (e): State Governments are empowered to take appropriate action under the Seeds Act, 1966, the Seeds (Control) Order, 1983, the Fertilizer (Control) Order, 1985 and the Insecticides Act, 1968. On complaints of spurious/low quality spurious seeds, insecticides and fertilizers. They are empowered to appoint Inspectors under the acts, who may search or seize stock and/or record(s) vis-à-vis initiate legal proceedings under the relevant provisions. However, under the Insecticides Act, 1968 Central Government also appoints inspectors to control and curb the sale of spurious insecticides.

Under the above Acts some of the States have reported about sale of sub-standard seeds/ insecticides/fertilizers in which appropriate action has been taken by them.

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